

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 30 of 2011**

**Dated : 18<sup>th</sup> July, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**D.P.S.C**

**... Appellant(s)**

**Versus**

**West Bengal Electricity Regulatory Commission**

**...Respondent(s)**

**Counsel for the Appellant(s):**

**Ms. Shruti Verma**

**Counsel for the Respondent(s):**

**Mr. Pratik Dhar for R.1**

**ORDER**

The learned counsel for the Appellant again seeks some time to file the Rejoinder.

As a matter of fact, we have given time to file the Rejoinder on 12.05.2011 directing them to file the Rejoinder on or before 11.07.2011, which has not been done. So, as a last chance, the time is granted and the Appellant is directed to file the Rejoinder on or before 04.08.2011 after serving copy on the other side.

Post the matter for hearing on **08.08.2011**.

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**Ts/ks**